

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PB AT NEW DELHI**

**IA No 544 /2024
IN
Appeal NO. 40 OF 2024**

IN THE MATTER OF:

**PUNJAB DYERS ASSOCIATION,
TAJPUR ROAD
LUDHIANA**

...APPELLANT

VERSUS

**PUNJAB POLLUTION CONTROL BOARD
AND OTERS**

...RESPONDENT

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**NEW DELHI
DATED: 17.02.2025.**

FILED BY:



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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
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...RESPONDENT

**SHORT REPLY OF APPELLANT IN APPEAL NO. 40/2024 TO
APPLICATION FOR IMPLEADMENT BY SH NITIN DHIMAN ,
APPLICANT IN IA NO 544 /2024**

MOST RESPECTFULLY SHOWETH:

1. That the Applicant, in IA no 544/ 2024 has filed application for impleadment as Respondent in Appeal no 40/2024 filed by the answering Appellant before this Hon'ble Tribunal.
2. That the Appellant has filed an Appeal no 40/2024 under sec 16 c of NGT Act 2010 against direction dated 25/26.9.2024 issued by Respondent Punjab Pollution Control Board u/s 33 A of Water (Prevention & Control of Pollution) Act 1974 as amended from time to time, to –
 - (i) meet prescribed discharge standards and to comply with disposal conditions mentioned in the Environmental Clearance granted by MoEFCC dated 3.5.2013.
 - (ii) immediately stop the discharge of effluent from 50 mld capacity CETP in to Buddha Nala or any other surface water body.
3. That upon hearing the Appeal No 40/2024 and connected Appeals , Oas and IAs 23.12.2024, the Hon'ble Tribunal was pleased to direct applicant in the IAs to supply copy of IA in Appeal No 40/2024 and connected OA to the counsel of answering Appellant who can file reply with in four weeks.

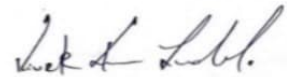
4. That in compliance of the order of Hon'ble Tribunal dated 23.12.2024 Appellant in Appeal no 40/2024 submits short reply to IA no /2024 as under

5. PRELIMINARY OBJECTION

- (i) That the Applicant in IA has no locus to seek impleadment as Respondent in the statutory appeal filed by the answering appellant in the Appeal no 40/2024, filed against directions under sec 33 A of Water Act 1974 by Respondent Punjab Pollution Control Board.
- (ii) That the applicant in the IA is an ordinary private resident of Ludhiana city who is neither necessary nor proforma party in the Statuary Appeal filed by the Appellant.
- (iii) That the Applicant in IA has filed application for impleadment under Rule 8 A Order 1 of CPC. However, it is submitted that no question of Law affecting interest of the Applicant in IA is involved in the Appeal No 40/2024 and thus said applicant in the IA can not even be heard in the Appeal No 40.
- (iv) That no legal right of the applicant in the IA is affected by the Appeal filed by Appellant before this Hon'ble Tribunal.
- (v) That the applicant in the IA has sought his impleadment mainly on ground that he is applicant in OA no 225/2023 pending before Hon'ble Tribunal and that orders passed in the said matter are reason for passing of impugned directions in Appeal No 40/2024. It is submitted that the impugned directions in Appeal No 40/2024 are passed by Punjab Pollution Control Board in exercise of powers under Sec 33A of Water Act 1974. Hon'ble Tribunal has not passed any order in OA no 225/2024 to Punjab Pollution Control Board to pass impugned directions against which Appeal No 40/2024 has been filed. The OA no 225/2023 is filed against

pollution of Buddha Nala at Ludhiana by Dyeing industries in Ludhiana.

- (vi) That Hon'ble Tribunal has not clubbed OA no 225/2023 with Appeal No 40/2024 and other connected matters. OA no 225/2023 is listed for Hearing before Hon'ble Tribunal on 20.3.2025.
- (vii) That the applicant in the IA has no special knowledge that merits their assistance to this Hon'ble Tribunal in deciding on merit the appeal filed by the Appellant before this Hon'ble Tribunal.
- (viii) That the applicant is not even a registered body / NGO with aim and objective to serve the interests of environment.
6. That the answering appellant in the Appeal may kindly be permitted to file detailed reply to the IA no 544/ 2024 on merit in case, it is found necessary or so directed by this Hon'ble Tribunal.
7. That in view of the above short submissions/ reply , this Hon'ble Tribunal may kindly be pleased to dismiss the IA no 544/2024 with heavy cost upon the applicant in the IA.



APPELLANT

NEW DELHI
DATED: 17 .2.2025.

FILED BY:



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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PB AT NEW DELHI
IA No 544 / 2024
IN
APPEAL NO. 40 OF 2024**

IN THE MATTER OF:

Punjab Dyers Association

...APPLICANT

VERSUS

Punjab Pollution Control Board

...RESPONDENT

AFFIDAVIT

I, Vivek Kumar Jindal, a Director of Punjab Dyers Association at present at New Delhi, do hereby solemnly affirm and declare as under:

1. That I am presently a director of Punjab Dyers Association, a Company registered under company Act having Registered office at Kaka Road, Opp. Central Jail, Tajpur Road LUDHIANA PUNJAB, and duly authorized by the Company to file this affidavit.
2. That I am fully conversant with case as derived from office record and competent to swear to this affidavit.
3. That I have read the accompanying reply to IA and have understood the contents thereof. The facts stated there in are true and correct to the best of my knowledge and nothing has been concealed there from.



[Handwritten Signature]
DEPONENT

VERIFICATION:

Verified at Ludhiana on this 17th day of Feb 2025, I the above-named deponent, do hereby verify that the contents of the above affidavit are true and correct. No part of it is false and nothing material has been concealed there from.

Certified that the affidavit has been read over & explained to the deponent who seemed perfectly understand at same at the time making thereof.

[Handwritten Signature]
DEPONENT

[Handwritten Signature]
ATTESTED
 NOTARY PUBLIC Ludhiana (Pb.)

I Know the content/execution and he/she/it is correct in my presence.